

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH
(URGENT MATTERS)

(10) C.P.(IB)- 1182/(MB)/2020

CORAM:

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **30.04.2021**.

NAME OF THE PARTIES: Shapoorji Pallonji and Company Private
Limited

V/s.
Reliance Infrastructure Limited

SECTION : U/s 9 of Insolvency & Bankruptcy Code, 2016

ORDER

1. Both sides present. The Counsel for the Petitioner submits that the matter has been amicably settled between the parties and a settlement agreement has been drawn. In view of the settlement agreement, the Petitioner wishes to unconditionally withdraw the Petition.
2. The Petition is "**dismissed**" as not pressed.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

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